

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)

.... Petitioner

Vs.

Jain Studio

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 11.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhishek Anand, and Mr. Kunal Godhwani, Advs.
for Resolution Professional

ORDER

On the application seeking urgent hearing of IA-5678/2020, this IA-2136/2021 is hereby **disposed of** by listing IA-5678/2020 for hearing on **08.06.2021**.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)